

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 646/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th December 2017, 10.30 A.M

Name of the Company	Mahendra Trading Co.-Vs- Hindustan Control Equipment Pvt.Ltd		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Operational creditor

1. Mr. Rudrajit Sarkar, Adv.
2. Ms. Deepabali Datta, Adv.
3. Mr. Anisban Ray, Adv.

Deepabali Datta, Adv.
7/12/17.

Corporate Debtor

- ① Sourojit Dasgupta, Adv.
- ② Soumik Chakraborty, Adv.

Soumik Chakraborty, Adv.
7/12/17

ORDER

Ld. Counsel for the operational creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor sought leave of the Court to file reply by tomorrow and also prayed that the next date of hearing may be fixed on any other date instead of 11/12/2017.

Reply may be filed by 08/12/2017. There is no need to change the next date of hearing already fixed.

List on **11/12/2017** as already fixed.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)